

FCI Godowns in H.P. Districts

44. PROF. NARAIN CHAND PARASHAR : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Food Corporation of India has considered the proposals for the construction of godowns in each of the districts of Himachal Pradesh;

(b) if so, the places/districts where the Food Corporation of India has sanctioned the construction work; and

(c) the likely dates by which the godowns would be constructed in Hamirpur, Una, Bilaspur and Kangra Districts and the reasons for delay; if any ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b). The Food Corporation of India has approved construction of godowns at Simla, Chamba and Kangra. Besides, the Central Warehousing Corporation has also approved constructions of godowns at Simla, Mandi and Solan.

(c) The Food Corporation of India would examine the proposal for construction of godowns in Hamirpur and Una districts. The construction of godown at Kangra would be taken up as and when the land required becomes available. Based on the assessment of the storage requirements, the Corporation does not propose to construct godown at Bilaspur.

**Time-bound Programme for Rural
Electrification in the Country**

45. PROF. NARAIN CHAND PARASHAR : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Rural Electrification Corporation has drawn up any time-bound programme for 100 per cent electrification in Himachal Pradesh and other Hill States;

(b) if so, an outline of this programme and the likely dates by which all the villages in the States/Union Territories would be totally electrified; and

(c) if not, the steps undertaken by Government to ensure speedy execution of rural electrification schemes and the allocation made by the Centre to various States and the Union Territories therefor ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) to (c). While proposals have been formulated to provide for cent per cent electrification of villages in the country, a decision on provision of resources and the phasing of implementation of the programme would be taken at the time of finalization of the Seventh Five Year Plan.

**Development Work on Plots Allotted to
Group Housing Societies**

46. SHRIMATI MADHURI SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the development work on plots allotted to Group Cooperative Housing Societies has started;

(b) the number of Societies which have completed or started construction of houses;

(c) the number of those Societies which had not initiated any action so far and reason therefor; and

(d) the measures proposed to be taken for providing assistance to them ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOR) : (a) Yes, Sir.

(b) As on 17-1-1985, 9 Coop. group housing societies have completed their group housing construction projects and another 90 societies have started construction.

(c) 174 societies out of 424 allotted land by the DDA have not yet submitted their building plans. Development work is not yet complete on some plots and besides there could be organisation & financial difficulties.

(d) A high-powered body to look after the development of land/provision of services in the areas allotted to Coop. group housing societies has been constituted.

The societies are also being assisted by Delhi Coop. Housing Finance Society Ltd. and Housing and Urban Development Corporation Ltd. by providing long term assistance.

Allotment of Government Accommodation to the Sons /Daughters/ Wives of Government Servants

47. SHRIMATI MADHURI SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether sons/daughters/wives of Government servants who are in Government service at the time of retirement of their parents/husbands from Government service are allowed to continue on regular basis in the same accommodation if they are eligible and entitled to it;

(b) the number of cases, Ministry-wise in 1984, where benefit of this concession was made available;

(c) whether Government as a measure of social welfare and as an appreciation of services of retiring employees propose to allot appropriate category of accommodation not lower type of accommodation than the one entitled to the eligible dependents; and

(d) if not, the reasons therefor ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) Yes, Sir, provided the prescribed conditions for ad-hoc allotment to the eligible dependents are fulfilled.

(b) A statement is attached.

(c) and (d). This is already done in respect of dependents eligible for types A and B. There is no proposal for other types. Normally, ad-hoc allotments are sanctioned in the types next below the entitled type.

Statement

S. No.	Name of Ministry/Department	Number of cases of allotment of same type regularised in 1984
1	2	3
1.	Ministry of Finance	17
2.	Ministry of Home Affairs	17
3.	Ministry of Information and Broadcasting	14
4.	Ministry of Health	5
5.	Ministry of Works & Housing	27
6.	Ministry of Defence	30
7.	Ministry of Railways	4
8.	Ministry of Labour	4
9.	Ministry of Energy	2
10.	Ministry of External Affairs	10
11.	Ministry of Industry	